NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 13/(MAH)/2016 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2016

NAME OF THE PARTIES: M/s. Infrastructure Leasing & Financial Services Ltd. V/s. M/s. Dighi Port Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 59, 241, 242 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

DESIGNATION S. No. 1 Mr. Rishikesh Soni Achrocate } hawilung 2-Ms. Samindara Sume Achrocate ilb little & co. Rechralees for Respondents

1. Mr. Areez Gerzdar - Advocate ?

IB Veritas Legal

Order

CP No. 13/59, 241-242/NCLT/MB/MAH/2016

For having the Respondent side not filed reply in time given, the counsel of the Respondents has sought liberty to file reply during the course of the day. To file rejoinder is, if any, in two weeks hereof.

List this matter for final hearing on 07.10.2016 with a direction to file written submission as mentioned in order dated 08.08.2016.

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

Sd/-

V. NALLASENAPATHY Member (Technical)